

HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPPIL No. 30 of 2024

- In The Matter Of Suo Moto Public Interest Litigation Regarding Lack Of Experts In Range Cyber Police Stations Cyber Crime Cases Dwindle. Based On News Item Publised In Daily News Paper Dainik Bhaskar, Bilaspur Bhaskar Dated 24-04-2024 As Range Cyber Thano Me 7 Month Me Sirf 7 Case, Kyonki Expert Ki Bharti Nahi.

---- Petitioner

Versus

1. The State Of Chhattisgarh Through Chief Secretary, Mahanadi Bhawan, Atal Nagar, Nawa Raipur, Chhattisgarh.
2. The State Of Chhattisgarh Ministry Of Home, Through Principal Secretary Home Mahanadi Bhawan, Atal Nagar, Nawa Raipur Chhattisgarh.
3. Director General Of Police Police Head Quarter, Sector 19, Nawa Raipur Chhattisgarh.
4. Inspector General Of Police Range Raipur, Chhattisgarh.
5. Inspector General Of Police Range Bilaspur, Chhattisgarh.
6. Inspector General Of Police Range Durg, Chhattisgarh.
7. Inspector General Of Police Range Bastar, Chhattisgarh.
8. Inspector General Of Police Range Surguja, Chhattisgarh.
9. Superintendent Of Police District- Bilaspur, Chhattisgarh.
10. Nodal Officer Cyber Cell Bilaspur, Chhattisgarh.
11. Station House Officer Cyber Crime Cell, Bilaspur, Chhattisgarh.

---- Respondent

(Cause Title Taken from Case Information System)

24/04/2024	This is an office reference. Heard Mr. Y.S. Thakur, learned Additional Advocate General for the State/respondents.

This suo moto PIL has been registered on the basis of news reporting published in "Bilaspur Bhaskar" on 24.04.2024 with a heading "रेंज साइबर थानों मे 7 माह में सिर्फ 7 केस, क्योंकि एक्सपर्ट की भर्ती नहीं" with sub-headings "खुद ही बचें ठगों से, प्रदेश में सिर्फ तीन साइबर एक्सपर्ट इंस्पेक्टर, कौन करे जांच", "10 अगस्त 2023 को 5 रेंज में हुई थी साइबर थानों की शुरुआत" and "बिलासपुर रेंज के 6 जिलों के लिए एक थाना".

The said news report states that the Cyber Police Station has registered only seven cases during the period of seven months because the said Police Station lacks experts in the field and further, for the last three months, not a single FIR has been registered relating to cyber crime.

Cyber crimes and frauds are increasing day by day and a huge amount of money is being siphoned by the thugs and criminals from the bank accounts of the innocent people. The said news further goes to state that in Bilaspur District itself, in the last six years, an amount of Rs. 4.82 Crores have been defrauded from 775 persons.

For all the Police Stations falling under the Bilaspur Range, there is only one Cyber Police Station at Bilaspur and that too does not have proper paraphernalia and it lacks experts who may investigate the matter promptly and efficiently as only three Inspectors of the Cyber cadre are available in the entire State.

It is highly disturbing and a matter of great concern that the people are being misled, allured and deceived by the persons using digital

technology and electronic devices which come under the category of cyber crime but there is lack of sufficient staff and experts at the Cyber Police Stations to curb the same as is reflected from the present news item. This issue needs immediate attention of the State.

In view of the above, the Director General of Police, Chhattisgarh, Raipur is directed to file his personal affidavit in the present matter where cognizance has been taken by this Court on the basis of the aforesaid news item with respect to lack of experts in the Cyber Police Station for curbing the cyber crime.

List this case on 09/05/2024.

Sd/-

(Rajani Dubey)
Judge

Sd/-

(Ramesh Sinha)
Chief Justice